NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.758/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th January 2018, 10.30 A.M.

Name of the Company Under Section		State Bank of India-Vs-Ghotaringa Minerals Ltd. 7 IBC		
1. 2. p	POONAM KESU for INDIALAU waipayan Ghosh, A For INDIALAW I	VANI, ADVOCATE) V, LLP dvocate LP	Applicants	Josnan 18/0/18 That 18/1/18
3. A	rila Basie,	Dole.		
4 1	sikita The	injhunwale	Corporate	NJ 18/01/10

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court to file reply. Prayer is allowed. Reply filed by the corporate debtor is taken on record.

Rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 09/02/2018 for admission.

Sd

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)

Sd